

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A/MA/RA/CP NO. 891/99 OF 20

Applicant/s Niaz Ahmad Respds. UOI & Ors

Advocate for Applicant/s Sh. A.N. Mishra Advocate for Respondent/s Sh. A. Tripathi

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>37</u>
	<u>12/2/09</u> Hon Cw Ashok S. Karamadi, JM Hon Cw S.N. Shukla, AM None appears for the applicant even on revised call. Sh. R. Dixit brief holder of Sh. A. Tripathi, learned counsel for the applicant. It is seen from the earlier order also that the applicants counsel has not chosen to appear and the matter was dismissed in default and subsequently restored. Thereafter, on 8/4/08, in the absence of applicants counsel the matter was adjourned and later on on 24/10/08 none appears for the parties. Even today when the matter was called in revised list none appears for the applicant. Having regard to the same we do not find any justification for adjourning this matter. Accordingly, the OA is dismissed in default for non prosecution.  AM  JM me	

Contd. On Sheet No.